

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**RAJYA SABHA
UNSTARRED QUESTION NO. 416**

TO BE ANSWERED ON THURSDAY, THE 04.02.2021

High Court Benches in States

416. SHRI M.V. SHREYAMS KUMAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether the Government has received requests from various organizations including the State Government of Kerala to allow setting up of High Court Benches in places other than the principal seat of High courts; and
- b) if so, the details thereof and the response of Government in the matter?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) and (b): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure & infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

Requests for establishment of High Court Benches in places other than the Principal Seat of High Courts have been received from various organizations from time to time. However, at present there is no complete proposal pending with the Government.
